

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **M/s OIL COUNTRY TUBULAR LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s OIL COUNTRY TUBULAR LIMITED
2.	Date of incorporation of corporate debtor	22/02/1985
3.	Authority under which corporate debtor is incorporated / registered	ROC- Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: L26932TG1985PLC005329
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 9 Kanchanjunga, King Koti Road Hyderabad, Telangana - 500001 Plant Address: Sreepuram, Narketpally Mandalam, Nalgonda Dist, Telangana - 508254
6.	Insolvency commencement date in respect of corporate debtor	28/01/2020 (Order Received on 30/01/2020)
7.	Estimated date of closure of insolvency resolution process	26/07/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sisir Kumar Appikatla Reg No: IBBI/IPA-001/IP-P00751/2017-2018/11283
9.	Address and e-mail of the interim resolution professional, as registered with the Board	106, First Floor, Bharat Towers, 5th Lane, Dwarakanagar, Visakhapatnam, Andhra Pradesh, 530016 Email: sisir_appi@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	106, First Floor, Bharat Towers, 5th Lane, Dwarakanagar, Visakhapatnam, Andhra Pradesh, 530016 Email: rp.oilcountry@gmail.com
11.	Last date for submission of claims	13/02/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) Physical Address : NA

Notice is hereby given that the National Company Law Tribunal Hyderabad Bench, has ordered the commencement of corporate insolvency resolution process of the M/s OIL COUNTRY TUBULAR LIMITED on 28/01/2020 and the Order copy received by the IRP on 30th January 2020.

The creditors of M/s OIL COUNTRY TUBULAR LIMITED are hereby called upon to submit their claims with proof on or before 13/02/2020, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Sisir Kumar Appikatla

Date and Place : 02/02/2020, Vishakhapatnam

